के हत्यारे को जेल में बन्द किया जाय, तत्काल सब कदन छोड़ कर यह किया जाय तभी बिहार सरकार की इज्जत रहेगी।

अरो रजनो रजन साहू : हमने जब उठाया तो ग्राप लोग चले गयेथे।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); When the Special Mention was made by Mr. Sahu, he was not there. Because it is very important, I allowed hira.

े औ राम अवधेश सिंह : इसके लिये मैं आपका आभारी हूं झौर आपका समर्थन करता हूं कि आपने इसे सदन में उठा दिया।

े श्री सत्य प्रकाश म[ा]लवीय (उत्तर प्रदेश): मैं भी समर्थन करता हूं।

STATEMENT BY MINISTER

Explaining the Circumstances which had Necessitated Immediate Legislation by the Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Ordinance, 1988 (No. 6 of 1988)

THE MINISTER, OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): Sir, I beg to lay on the Table a statement (i_n English and. Hindi) explaining the circumstances ' which had necessitated immediate legislation by the Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Ordinance, 1988 (No. 6 of 1988). [Placed in Library. See No. LT-6402/88]

I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE BHA--RAT PETROLEUM CORPORATION LIMITED (DETERMINATION OF CONDITION'S OF SERVICE OF EMPLOYEES) ORDINANCE, 1988

II. BHARAT PETROLEUM CORPO-RATION LIMITED (DETERMINA-TION OF CONDITIONS OF SERVICE OF EMPLOYEES) BDX, 1988

धी प्रमोद महाजन (महाराष्ट्र) : माननीय उपसभाष्ट्रयक्ष जी, आपकी ब्रनुज्ञा से मैं निम्नलिखित संकल्प उपस्थित कर रहा हूं:

"यह सभा राष्ट्रपति द्वारा 2 जुलाई, 1988 को प्रख्यापित भारत पेट्रोलियम कारपोरेशन लिमिटेड (कर्म-चारियों की सेवा की शर्तों का ग्रव-धारण) प्रध्यादेश, 1988 (1988 का नं० 6) का मिरनुमोदन करती है।"

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT); Sir, let me move... (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Let him move and speak. After he speaks you can move and speak. Then they will be discussed together.

SHRI SUKOMAL SEN (West Bengal): Sir, the Treasury Benches are empty. What is the matter?...(*Interruptions*).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Are you insisting? I don't think you

श्री राम खबधेश सिंह (बिहार): सारे लोग सेंट्रल हाल में बैठे रहते हैं, सदन में नहीं बैठते हैं । इसलिये बाप कोरम की घंटी बजवा दीजिये । are

SHRI SUKOMAL SEN: Sir, you will see that at least some Members of the Treasury Benches are present. It looks very odd. It does not look like a working Government... (Interruptions) Only two junior Ministers are

उपसभाष्यक (श्री जगेश देलाई) : ग्रंब ग्राप बोलिये ।

श्री प्रसोद महाकत : माननीय उप-सभाष्ट्रयक्ष जो, में यह कह रहा था, कि संसद के इतिहास में यह पहला तो नहीं है, लेकिन एक विशेष अवसर है कि जब कोई विधेयक लोक सभा में पारित हो, राज्य सभा में विचारार्थ हो, दोनों के बीच केवर दो महीने की समयावधि हो और राज्य सभा सत

there.

247 Bharat Petroleum Cor. [RAJYA SABHA] of Conditions of Services 248 poration (Determination

of Employees) Bill, 1988

श्री प्रमोद महाजन]

शरू होने के पहले केवल 25 दिन इस प्रकार के विशेष अध्यादेश को जारी किया बाय । जिस प्रकार का अध्यादेश हमारे सामने आया है ठीक उसी प्रकार का एक विधेयक 13 मई, 1988 को लोक सभा में पारित हो चुका है हम ग्राज 8 ग्रगस्त को उस पर विचार कर रहे हैं। इन दोनों घटनाओं के बीच विशेष ऐसा कुछ नहीं हुआ है । जिसके कारण सरकार को म्रघ्यादेश लाने की आवश्यकता हो, फिर भी 2 जुलाई, 1988 को इस प्रकार का अध्या श लाया गया है । राज्य सभा के पटल पर ग्रध्यादेश लाने के लिये जो कारण दिये गये हैं उसको पढ़ने के बाद कोई समझ-दार आदमी अगर इसमें से एक वाक्य निकालकर यह वता दे कि सरकार ने इसमें कोई भी ढिला-मुला कारण दिया हो तो मैं हर गर्त हारने के लिये तैयार हूं । इसमें कोई कारण नहीं है, न 2 जुलाई 1 P.M. को झध्यादेश होने के बाद

सरकार ने कोई ंदन इस प्रकार उठाया है। इसका अर्थ इतना ही है कि वर्तमान सरकार की जो मजदूर विरोधी नीति है, इस मजदूर विरोधी नीति का, जो निरन्तर ग्राविष्कार हम चार साल से देख रहे हैं, यह उसका अगला कदम है और उसी के साथ संसद की अवहेलना करके अध्यादेशों की झोर से हकुमत चलाना इस प्रकार की भी जो दोहरी नीति है, उसके परिणामस्वरूप यह अध्यादेश आया है ।

चूंकि यह अध्यादेश संसद की अवहेलना करता है और दूसरी और यह अध्यादेश मजदूरों की विरोधी नीति का निदंशन करता है इसलिये मैं इसकी निंदा ग्रीर भर्त्सना करता हं और इस संसद से मांग करता हूं कि इसका निरमोदन करे। इसी के साथ ही मैं इकटठा विरोध करता B

SHRI BRAHM DUTT; Before I move to request the House to take up the Bill. I just want to point out a small error which has occurred in the Statement of Objects and Reasons. I request that where the word "Tribunal"¹ occurs, it may be read as "Court*.

Now, Su-, I beg to move:

"That the Bill to empower the Central Government to determine the conditions of service of the officers and employees of Bharat Petroleum Corporation Limited and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

Sir, the object of this Bill has been partly explained in the statement which has been laid just now by me. But, if we go to the history of the whole thing which I may 'like to narrate briefly, before 1976 Burman Shell had a refinery as well as a marketing organisation in India. These were nationalised on 21st January, 1976. All the assets of Burmah Shell now vest in the Bharat Petroleum. This nationalisation was undertaken under an Act of 1976. After the nationalisation, the company has been able to enter into a longterm settlement with all its employees in accordance with public sector norms except for the following categories:

(a) Pre-nationalisation clerical employees in the Bombay region of their marketing division

(b) Pre as well as post-nationalisation employees of clerical and labour categories of the refinery.

Sir, the number of these people with whom we have not been able to enter into an agreement, is very small compared to the total number of employees. The total number of employees is nearly 7,733. Out of these, 413 are old employees on old terms, and in this Bill we are fully protecting their interests by paying them personal pay. Out of the old employees of the Marketing Division 521 are there, and they have accepted the new terms. Now 1,864 new employees who are employed in the refinery are asking for those old terms which prevailed at the time of Burmah Shell.

If we agree to that dr if that happens, then, all the 7733 employees will have to be paid that, and all other oil

249 Bharat Petroleum Corporation (Determination [8 AUG. 1988]

companies and later on all the public sector undertakings will be required to do that, and that will upset all the scheme of things. So, this Bill is only an enabling Bill which enables the Government to formulate a scheme for deciding the service conditions while protecting the interests of the old employees. Also, we are trying to bring uniformity in the wages of the public sector undertakings. Nothing objectionable. We have brought forward this Bill immediately, on the first occasion. We had to resort to this Ordinance because anything could have happened which would have defeated the very purpose of bringing in this Bill.

With these words, I request that the Bill be taken into consideration.

The questions were proposed.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The Statutory Resolution and the motion for consideration of the Bill are now open for discussion. Before the discussion starts, I want to make one announcement. I have to inform the Members that the hon. Chairman has admitted the Sta. tutory Resolution given Notice of by Shri Buta Singh, • Minister of Home Affairs, for approval of the Proclamation issued by the President on the 7th August, 1988, under Article 356 of the Constitution in relation to the State of Nagaland.

The Resolution will be taken up for discussion at 4 P.M. today, as directed by the hon. Chairman.

SHRI SURESH KALMADI (Maharashtra): This Bill, which has been put forward by the Government, seeks to fill in the gaps on certain analogy. We have had to face the same problem when the banks were nationalised. There were the pre-nationalisation rates. Their salary structure was different from the postnationalisation era. Even in the Indian Railways, the salaries earlier were different. Their service conditions were different from what obtain now. Same is the case

of Conditions of Service 250 of Employees) Bill, 1988

with the oil companies, be it the Bharat Petroleum or the Hindustan' Petroleum. The Britishers had a particular set of salary structure. In the post-nationalisation era we have to keep in view the current labour climate, the salaries paid to other public sector organisations etc. This does not mean that the Government policies are Anti-labour. Since independence, the Government has come forward with major changes in the labour salary structure. A scheme of dearness allowance was accepted by the Government for the salaried class. The Government employees and the public sector employees have been given various facilities time and again and various improvements in Provident Fund etc. have been made. We can quote so many things which have been introduced for the benefit of this class. The Congress Party, the Congress Government, has the interest of the labour class in mind every time. Having said that

SHRI RAM AWADHESH SINGH: The Congress Party or the Congress Government?

SHRr SURESH KALMADI; Congress Party and the Congress Government.

Now, we come to the problem which was faced by the employees of the Bharat Petroleum in the pre-nationalisation period i.e. before 1976 aad after 1976. It is just natural that the employees of the Bharat Petroleum would want parity with the salaries paid earlier, but I regret to state that the pre-1976 work culture and standard in the companies like ESSO and Burmah Shell was different. The Officers and men were highly motivated, but I am sorry, I cannot say the same thing obtains today. So, while claiming the salaries and perks of the pre-nationalisation era, I only wish the workers would also say that they are ready to work as hard. The element of competition which was there among the various oil companies and the services which were provided at that time is totally absent today.

251 Bharat Petroleum Cornovation Determination

ofQonditionsof Service 252 oi Employees) Bill, 1988

[Shri Suresh Kalmadi]

With this Bill having been introduced, I would request the hon. Petroleum Minister sit down with the workers and work out a production-linked wage scheme, which, if implemented fully, would probably bring about the same scale and same facilities as they enjoyed earlier-in the pre-nationalisation period. Please make a production-linked payscale and package of incentives for hard work and efficiency. If they achieve that they should get all the incentives. Now this Bill is going to be passed and they should not feel dissatisfied after this Bill is passed. You may have a dialogue with the workers. You may talk to them and see how best you can satisfy them. There must be incentives: You must make sure that they work hard and also see that they are not demoralised. If they work hard they should get this salary. Of course, a basic question is involved in the public sector undertaking. We cannot keep them at a particular par with others as far as salaries are concerned. I think, there too, we should have separate production linked profit centres. I think this requires a genuine thinking from the Government side too. I would like the Government to favour the workers after this Bill is passed.

I am really at a loss to know that in the last ten years the successive Governments have not sat down with the workers and sorted out this matter. It has been allowed to hang on but anyway onc_e for all this is being looked into. Naturally when you bring forward a Bill of this kind you have to see the heavy burden it involves on account of higher salaries. So, you are right. But when you link it with production, I think, thing_s might be all right.

I would also take this occasion to talk about pre-nationalisation, post-nationalisation. Among the petrol dealers and gas dealers there is rampant adulteration and things like that. The reason is very simple. The commission prior to nationalisation was about 8 per cent. After nationalisation you have brought it down to 1.8 per cent plus evaporation loss of 1 per cent which has to be borne by the petrol dealers. That means the margin is less' than 1 per 'cenC%hat else do you expect him to do other than adulteration? You must see that proper margins are given for petrol dealers and gas dealers so that they can so their business honestly. We know that the service which was there hefore nationalisation in all the petrol pumps is not there now. There used to be good service. They used to clean the windows of your cars. That service is not there Because the petrol dealers cannot afford that service any more due to high labour cost and'the investment cost. The price of petrol also has gone up.

The calibration also should be changed according to the present day requirements because the two-wheeler traffic has increased fa? too rhitCn. So the Government should think in terms of new calibration too.

I once again request the Government to sit with the workers after this Bill is passed and" have a fair settlement. I am sure the employees of Bharat Petro'Teuiri would take this Bill in the right spirit. Let there~~0e a new dialogue with the Government. I am sure the Government will give them Justice. Than! yott,

श्री सत्य प्रकाश मालबीय (उत्तर प्रदेश) माननीय उपसभाध्यक्ष महोदय, जिस नरीके मे बध्यादेश लाया गया ग्रीर उसक साथ-साथ विधेयक देण किया, तो दोना का मैं विरोध करता हूं । हमारे संविधान मे अनुच्छेद 123 में क्रध्यादेश लाने का शवधान है लेकिन जैसा कि मेरे मिल श्री प्रमोद महाजन जी ने सभी शरू में कहा कि वर्त्सान विषयक लोकसंच्या क पिछले सल में 13 मई को पारित किया गया था ग्रीर यह वजर मध था लोक मभाका भी. राज्य सभा का भी। सरकार की ओर से कोई भी ऐसा का रण नहीं वताया गया है कि क्या वजह यो

253 Bharat Petroleum Corporation (Determination

कि 13 मई को लोकसभा में यह विधेयक पारित किया गया और उसी वजट सब में राज्य सभा से इस विधेयक को क्यों नहीं पारित कराया गया ? समय-ममय पर, मान्यवर, मैं यह जानना चाहता हूं कि 2 जुलाई को जो यह अध्यादेश जारी किया गया, क्या 27 जुलाई तक सरकार इंनजार नहीं कर सकती थी ? कौन सी ऐसी आवध्यकता थी कि 2 जुलाई को यह अध्यादेश जारी करना पडा ?

मान्यवर, राज्य सभा का जो वर्तमान सल है इसके लिए महासचिव की ग्रोर से सभापति की ग्राज्ञा से ग्रामंवण 28 जून को जारी किया गया था ग्रीर टसमें यह लिखा हुग्रा है कि राज्य सभा की बैठेक बुधवार 27 जुलोई को 11 वर्जे शरम्भ होगी । तो में. यह जरूर चाहूंगा कि सरकार इस बात का स्पष्टीकरण करे।

श्रीमन, इसके अतिरिक्त समय-सम य पर लोकसभा के झध्यक्षों ने ऊपनी व्य-वस्थाएं इस पर दी हैं। एक तो उन्होंने इस ग्रोर ध्यान ग्राकणित किया है कि कम से कम अध्यादेश सरकार को जागे करने चाहिए । दूसरे तीन व्यवस्थाओं में इस बात की व्यवस्था भी दी गई है कि कम से कम संसद का सल ग्राहत कर दिया जाए तो उस समय अध्यादेश जारा करना उचित नहीं है । माध्यवर, 22 नवंबर 1971 को लोक सभा के ध्रध्यक्ष ने अपनी स्यवस्था दी है । उस पूरी व्यवस्था को कोठ करने की ग्रावण्यकता नहों है, मैं उसका ग्रंतिम वाक्य पढ़ रहा हुं नयोंकि इसी ग्रध्यादेश से बह ग्रधिक संबंधित लगता है :

. .AU I can say is that I do not approve of an ordinance just at the time when the House is about to meet."

फिर 13 नवंबर, 1973 को लोकसभा ग्रध्यक्ष ने इसी संबंध में अपनी दूसरी यवस्था दी है :

988] of Conditions of Service 254 of Employees) Bill, 1888"

"Ordinances by themselve are very welcome, specially so when the date (or session of the House) is very clear. It is not only clear but is also near. In such cases; unless there are very special reasons, ordinances should be avoided. This is the ruling which I gave on 22nd November, 1971 and the same was given by my predecessors."

पुन: 17 नवम्बर 1989 को लोक सभा के ब्रध्यक्ष ने ब्रयनी ब्यवस्था दी :

"My distinguished predecessors hav_e made observations in regard to these matters from time to time in the past. They did not approve of issue of ordinances on the eve *ot* Parliament Session, T agree with them."

तो इस तरह के अध्यादेश जारी करना न केवल संसद के अधिकारों पर तुटारा-घान है बल्कि जो माग्य व्यवस्थाए हैं लोकसभा के अध्यक्षों को उनकी भी अवमानना है क्योंकि जो बक्तव्य दिया गया है उसमें इस बात को चर्चा नहीं की गई है । मैं बाहूंगा कि सरकार की आरे से इस संबंध ये स्पष्टीकरण दिया जाए ।

मान्यवर, जैसा कि बिल के उददेश्यो ग्रीर कारणों में वताया गया है कि 1976 से पहले भारत में बमां झैल की दो कंपनिया थीं-बर्मा शैल रिफाइनरीज लिमि-टेड और बर्मा शैल ग्रायल स्टोरेज एंड डिस्टीय्यटिंग कंपनी ग्राफ इंडिया लिमि-टेड । 1976 में केन्द्रीय सरकार ने वर्मा ग्रैल के उपक्रमों का ग्रजन कर लिया था लेकिन यह जो विधेयक लाया गया है उसमें मजदरों ने क्रपने ग्रधिकारों की ग्रीत्रोशिक न्यायालयों, उच्च न्यायालयों ग्रीर सर्वोच्च न्यायालय से सुरक्षित कर लिया था उनको इस विधेयक द्वारा छीना जा रहा है। उन्होंने बताया है कि भारत पेट्रोलियम में इस समय तीन प्रकार के कर्मचारी है--वर्मा झैल रिफाइनरो के कर्मचारी हैं जो उसके सरकारी कंपनी हो जाने के पत्र्यात भी उस कंपनी की सेवा करते रहे। दूसरे वर्मा झैल के वे

255 porftUou {Determination

श्री सत्य प्रकाश मालवीयो

कर्मचारी है जिनकी सेवा 1976 के ग्रधि-नियम के उपवंधों के ग्राधीन बना ग्रैल रिकाडनरीज को ग्रांतरित कर दी गई थी और वे कमंचारी है जो भारत पेट्रो-लियम के सरकारी केंपनी हं जाते के पण्चात उसके दारा भरनी किए गए हैं। लेकिन इसके पहल के जो कर्मचारी है वे उनको मानने के लिए सहमत नहीं हए और सरकार मामले को औद्योगिक न्यायाधिकरण में ले गई । यह जो विधेयक लाया गया है इसके सिलसिले में मजदरों ने 24 जनवरी, 1976 के बाद भारत पेट्रोलियम कारपोरेशन ने उनको धरथाई दर्ज देविया था । उसके वाद जहा तक मेरी जानकारी है उन्हें वरसों-बरसों तक 475 रुपये प्रतिमास दिया जाता था बह बढाकर 955 मगये प्रतिमाह कर दिया गया ग्रीर उन्हें बाकी कोई भी सुविधा नहीं दी गयी । उसके बाद औद्यो-गिक न्यायालयों ने कारप।रेणन के कर्म-चारियों को अवैध रूप से ग्रस्थायी रखने के आदेश को गलत ठहराते हुए 30 अप्रैल, 1985 को मजदूरों के हक में फैसला दिया । ब्रदालत ने कारपोरेशन को नौ साल से ऊपर ग्रस्थायी रखे ≥ए मजदरों क। पहले से स्थायी करने का झादेश भी दिया था। इस प्रकार से ग्रस्थायी कमंचारी नौ हाल नौकरी करने के बाद स्थायी कर दिये गये। वकिन ग्रौद्योगिक न्यायालय ने 29 ग्रप्रैल. 1987 को कारपोरेजन को फिर दोधी ठहराते हए दूसरा फैसला दिया ग्रीर कहा कि कर्मचारियों को 1973-74 के समझौते के मताबिक वेनन ग्रीर दूसरो सुविधाएं दी जायें। कारपारेशन के लोगों ने वम्बई हाई कार्ट में अपनी याचिका दायर की ग्रीर उसके बाद सुशीम कार्टमें गये। न बम्बई हाई कार्ट ने सीर न सुप्रीम कोटं ने कोई स्थगन या स्टे आईर कारपारेशन के पक्ष में पारित किया । इनकी अपील खारिज हो गयी। कारपारेशन का 1973-74 के समझौते के मताबिक एक जलाई, 1987 से वेतन ग्रीर दूसरी सूबि-धाएं देनी पहीं। जब ग्रदालत से भी कारणोरेजन के खिलाफ फैसला हो गया।

Bharat Petroleum Cor. [RAJYA SABHA] of Conditions of Service' 256 of Employees) Bill, 1988

ग्रव ग्रदालत के फंसले को कार्यान्वित न करना पडे इसके लिए यह विधेयक लाया गया है। श्री कटमदत्त समाजवादी पार्टी से सम्बद्ध रहे हैं लेकिन मेरी समझ में नहीं ग्रारहा है कि स्वयं उन्होंने ऐसा विधेयक क्यों पंश किया । क्योंकि इस विधेयक के जरिये जो मजदरों के ग्राधिकार हैं उनकी सुविधाएं हैं उन पर न केवल कुरूराघात हो रहा है बन्कि कटौती की जा रही है। ग्राज तो जमाना यह है कि उनकी स्विधाओं में बुद्धि होनी चाहिए। उनको जो वृछ भीवेतन के रूप में,भन्ते के रूप में मिलता है उसमें बढ़ोतरी होनी चाहिए लेकिन इस विधेयक के जरिए समाजवादी सरकार कहलाने वाली इसमें कटौनी कर रही है जो कि उचित नहीं है। सरकार से ग्राग्रह करूंगा कि यह जो विधेयक है या ग्रध्यादेश है यह काला विधेयक है, काला ग्रध्यादेग है इसलिए इस विश्वेयक को सरकार को वापस लेना चाहिए ग्रीर जो भजदर हैं उनमे वातचीत करके समस्या का समाधान ढुंढना चाहिए । सुरेण कलमाडी जी ने जो निवेदन किया कि मजदरों के साथ चातचीत की जाए, वे ग्रायके ही कमं-चारो है । कोई न कोई हल निक्लेगा। इस्लिए मैं कहना हं कि निण्चित रूप से सरकार को विधेयक वापस लेता चाहिए ।

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Hon. Vice-Chaix-man, Sir, I fail to understand why the Government took twelve years to bring this Bill. There are three categories of employees working in this Corporation. The first category consists of employees who belonged to the British company and continued to be in the company even after it became a Government company. The second category consists of employees of the British company whose services were transferred to Burmah Shell under the provisions of the 1976 Act. The third category consists of employees recruited by Bharat Petroleum after it became a Government company. The legislation is to take away from a section of the employees the benefits that are enjoyed for a long time. TbJ«

257 Bharat *Petroleum Cor* [8 AUG. 1988] *poration* (Determinetion

Government cannot provide the real benefits to workers which even the British Government was willing to provide. This is a matter of shame and regret. Section 8(3) of the Industrial Disputes Act clearly states... (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH श्री प्रमोद महा जन : इतनी महत्वपूर्ण चर्चा चल रही है श्रीर सम्बन्धित मत्नी जी यहां पर नहीं है।

DESAI): Till now he was here.

SHRI PRAMOD MAHAJAN; It is highly objectionable that he should go away when such a major Bill is being discussed in the House. (*Inter-urptions*),

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He has take_n notes. He was here till now. He has gone just Bow. (rntemtptions)

SHRI PRAMOD MAHAJAN; He could have waited for seven minutes for lBncb.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The matte* is over now, I have made it very clear. (Interruptions). Yes. Go ahead, Mr. Sivaji

DR. "fIELAMANCHILI SIVAJI: Section 8(3) of the Industrial Disputes Act clearly says that the wages of workers cannot be reduced. The Bill bypasses the Industrial Disputes Act and it bypasses the concept of natural justice as also the common industrial practice. The norm is equal pay for equal work. But the motivation of the Government does not seem to be so. All those recruited between 1976 and 1986 are treated as temporary workers and given consolidated wages. Instead of rushing through with this Bill the Government should have sat with the employees and thrashed out the matter across the table. Then, implementing the Bill retrospectively! is contrary to the established practice. The workers are working under different working conditions in this company,

of Conditions of Service 258 oi Employees) Bill, 1988

both climatic and otherwise. Those that are working under adverse climatic conditions givien preferential treatment. should jbe) There is a court order in favour of the workers. It is to circumvent that order that this Bill has been brought; so it appears. The Industrial Disputes Act was passed by the British Raj. It is very unfortunate that instead of being beneficial to the workers, this Bill will only be deleterious to the workers. Now thajt the Minister is here I would like to say that the Petroleum Ministry is moving in a peculiar way in the Krishna Godavari Basin in exploring oil and gas. And the Minister may kindly make note of this and examine the possibility whether in recruiting people, the local people can be given preference as otherwise, as it happened in Assam, it may lead to so many problems between locals and non-locals; it may give rise to needless tensions. While ONGC has paid more than Rs. 800 crores by way of taxes, there Ps no reason why the wages of the workers working in the Corporation should be curtailed. I wonder whether the labour policy of the Government behind bringing this Bill is to reduce the wages of the workers.

SHRI ASHIS SEN (West Bengal): Mr. Vice-Chairman, we have first of all to condemn the approach of the Government in bringing an ordinance in a short span of time between the last session of Lok abha and Rajya Sabha and this session, I do not follow what earthly reasons there could have been for bringing an ordinance when the whole matter was to be discussed by Rajya Sabha. Going through the materials I only find that the objective is to circumvent the directions given by the High Court and the Supreme Court. The directions of the High Court and the Supreme Court were to the effect that whatever agreement was entered into by the unions and the Bharat Petroleum management in 1973-74 should be given effect to.

259 Bharat Petroleum Cor. poration (Determination

[RAJYA SABHA] of Conditions of Services 260 of Employees) Bill, 1988

[Shri Ashig Sen]

But the Government wanted to circumvent the directions of the courts which were in favour of the workers. The orders of the courts would have benefited the workers. But the Government wanted to circumvent the court orders in a manner detrimental to the workers. This was the basic reaso_n behind bringing this measure. Talking of socialism Mr. Suresh Kalmadi spoke of the tears shed by the Congress Government for the working people of this country. But in practice through this Bill they want to deny to the workers' benefits which would normally have been available to them by virtue of the court orders. We saw the Government's conduct in the morning; you were also a party to it, in regard to Nagaland. We saw how at every stage the normal, legal, established, procedures are sought to be trampled upon by the Government. This is another facet of that. Another way by which the Government wants to do away with the many agreements and understandings from which accrue to the workers many rights and privileges is coming forward with this proposal. This is one of the blatant examples which is before us just now when the Bharat Petroleum issue has come up. What is the genesis of this case, if you go into that? In 1973-74, when this industry was taken over by the Government, there was a subsisting agreement between the workers and the management. But, subsequently, after it was taken over by the Government, there was a new thing and it was that the new recruits coming in they wei'e not given the privileges and rights which would have accrued to them by virtue of the agreement. They were kept temporary for years together, for six or seven or eight years, and they were also given a consolidated pay. It was done to deny them the privileges that would have otherwise been available to them. I do not know why such bad things done by the management

of that particular industry are not only sought to be supported and patronised by the Government, but are also sought to be perpetuated by bringing forward this Bill by which they want to reduce the wages under the garb of standardization as new employees and old employees. Incidentally, Mr. Kalmadi is not perhaps well aware — he made a reference to bank nationalisation - that at that time there was no dispute between the pre-nationalisation and post-nationalisation employees. Anyway, speaking on behalf of the Government, he should have come a bit well prepared. That is what I feel; of course, it is not for me to suggest that. He should have known that when the dispute of the temporary employees on consolidated pay was taken by the Union to the Tribunal and from the Tribunal to the High Court and from the High Court to the Supreme Court, everywhere the Courts upheld that agreement and said that the benefits should be given to the temporary employees also or the recruits who came in after 1976. It is surprising that the Government should have upheld the action of the administration of that particular organization. They have wasted lakhs and lakhs of rupees on litigation and they have gone from one court to another and they have dragged the employees also. They have dragged the workers also from one court to another and, ultimately, they came to a point where they lost the case. Then they came as the protector of the employer and not as the protector of the employees. As a protector of the employer they came in and brought forward this Bill.

Now. what are the objects of the Bill? It is quite clear that although they say that they want to give better benefits and guarantees and amenities to the workers, actually, in practice, it is not so. Now, what do we find? The Corporation went against the order of the Tribunal and approached the High Court of Bombay. While admitting petitions, the

261 Bharat Petroleum Cor- 8 AUG. 1988] poration (Determination

honourable High Court ordered the Corporation to implement the 1973-74 settlement from the 1st July, 1987. The Corporation's appeal before the Division Bench of the Bombay High Court was there and the High Court order stands as of today. The Bill now seeks to set at nought the judicial process and the justice obtained by the workmen after long and acrimonious legal proceedings. The Bill also seeks to trample upon the provisions of the Industrial Disputes Act and the trade union right of collective bargaining. This is nothing but a brazen attempt to rob the workmen of their rights and privileges granted by the Court.

Now, it is said that the Bill is going to regulate the service conditions of these employees as in the other public sector undertakings like the banks, LIC, etc. What do we find in the case of the LIC? What did the Government do? They robbed the workers of their rights under the Industrial Disputes Act. This is another way of bringing the petroleum workers also in line with the insurance employees, that is, to cut down their democratic rights which are already available to them. Whatever agreement has been entered into by the workers and *he management should be honoured and the Government must see to it that they are honoured. But it seems that the Government is exercising its power to create adverse wage conditions, adverse service conditions, etc. for the workers. It is for this purpose that the Bill has been brought. Can we support this Bill? Of course, not.

But the main point comes: why this Ordinance? I would suggest that the Ordinance be taken back. Let there be a fullfledged discussion in this House before the Bill is made into an Act. Otherwise if we allow this to be done, in every industry, in every forum, where this activity will come, in the name of workers, interest they will be upholding the interests of the employers. And

of Conditions of Service 262 of Employees) Bill, 1988

here the employer is the Government of India itself. And the Government, through this measure, wants to hit at the workers wherever by their collective bargaining, by their struggle, by their rights under the Industrial Disputes Act they have been able to arrive at better emoluments, better service conditions. Instead of protecting them the Government brings this Bill and deny them all this. That is why, Mr. Vice-Chairman, I feel that this is a patent example by which we can call the Government as being guilty of unfair labour practices, of encouraging the employers in the public sector, and more so in the private sector, take 'resort to thi* type of activities against the workers. That is why, we felt we rightly call that this is an anti-people Government, we rightly call that this is a proemployers Government and we rightly call that this is a Government which is against the interests of the common man. This is another example of that. That is why we demand that this Ordinance must go, and this right to be given to the Government to do or undo whatever has been achieved by the workers, by taking the right upon themselves must not be allowed. And we cannot permit the Government to have this Bill passed into Act. We oppose it. We oppose it tooth and nail. This right should not be given to the Government. Rather I should say that this Bill be taken away. Allow the free forces of workers and employers of collective bargaining, democratie rights between the two sets, be given the scope to play so that the workers themselves are given the scope to decide by collective bargaining what should be their wage level, what should be their service conditions, because the working class is in a dis-advantageous position in the ruling system of the society. So the Government should have come forward to protect the workers' interests instead of doing as is being sought by this particular Bill.

263 Bharat Petroleum Corporation (Determination

Shri Ashis Sen]

So, Sir, I urge that the Bill be withdrawn. Or I oppose this Bill. It should not be put through. I appeal through you to the Government; do not resort to this type of antiworkers' measure and do not move in this manner.

Thank you, Sir.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); The House stands adjourned for lunch and we will meet at 2..40 P.M.

The House then adjourned for lunch thiirty eight minutes past one of the clock,

The House reassembled after lunch at forty-three minutes past two of the clock. The Vice-Chairman (Shri Jagesh Desai) in the Chair

SHRI N. E. BALARAM (Kerala): Mr. Vice-Chairman, Sir, the purpose of his Bill is to determine the service conditions of the employees and officers of the Bharat Petroleum Corporation Limited. I think there are some service conditions for the employees evesn now. Then What is the real intention of this Bill? Of course, here are service conditions for the employees because this was taken over in 1972, I think, i.e. many years back and the Government was running; service conditions. According to my information, there are certain categories of workers about whom my friends have already spoken. A large number of those workers are. temporary workers. They were given only a consolidated amount of wage. The were not properly paid. They went to the court because one of the main demands of the workers in the industry is housing amenity. Without proper housing, workers cannot live. That is the real problem in Bombay. Almost all the public undertakings have provided houses to their employees. So these employees also demanded houses. When that

question was raised, instead of considering that question sympathetically, the management of course, have gone to the court. And the argument of the management was that those workers are temporary and. therefore, they are not entitled for. housing facility or educational facilities for their children. This was the argument advanced by the management. But, fortunately, the court did not accept it. The Court said that they are permanent workers and that they should be given housing facility, etc. The, Sir, for the last 12 years, litigation was going b_n in several courts-the labour court the High Court and the Supreme Court. For 12 continuous years there was litigation and ultimately the Supreme Court said that what the High Court said was correct, they are permanent workers and they be given all facilities. That is the position now. I would like to ask the Minister one thing: Instead of asking the management to implement the Supreme Court decision, why is he bringing in such a legislation now? Is he going to change the present conditions of service of the workers denying them the right for housing, denying them them the right of educational facili-e_s for their children? What is the real intention of this Bill. I could not understand. If that is the intention to deny them these rights, then, I am otally opposed to it.

Then, Sir, while introducing the Bill, the hon. Minister said that there is a public sector pattern of service condition? Is there such a thing a3 public sector pattern in the conditions of service of the workers? I aim asking this question particularly because it is a new thing to me. Is there a public sectior pattern of service conditions for the workers in India now? In different industries service conditions are different in various public sector understandings. There is no uniform service conditions in the public sector anywhere,

265 BJwuut Petroleum Corporatian (Determination

men what is the meaning oi' it when keep in line with he says to the public sector pattern of service con ditions he is bringing in this Bill now? I do not understand this argument. This is contradictory to 'the present That is what I am saying. ion 1 would like to tell the hon. Minister that there is no need for such a Bill. What is needed is the implementation ji the High Court and Supreme Court decisions. Of course, if you want tc have negotiations with the workers they are prepared to have negotiations. But implement those decisions. That would be the best solution to this problem today. Otherwise the Govern ment will be creating new problems. Everything is being taken away hv this Bill. It is very dangerous Bill, I have gone through it. It is а very dangerous Bill. You have said in Clause 3(1): •' with not standing anything contained in the industrial Disputes Act, 1947, or any ither law or any agreement settle award or other instrument. ment notwithstanding any judgment, de cree or order of any court, tribunal or any authority .. " What is all this? You are bringing in an omnibus Bill. I think, the Supeme Court will strike it down. I have no doubt about it. You want blanket permission from the Parliament to do whatever the management asks you For to do. — the last 12 years, they were not im plementing the court decisions. You know that. The workers were fighting for their rights. There was a r.trike which is called a lock-out. The Labour Commissioner said that it was not a lock-out but it was a strike. Everyhing happened at that time. This is the real condition of the in dustry. So you please reconsider the whole thing in an objective way. This is not an issue on which both the parties are fighting. No. There is no political issue involved You in it. P study 'the whole issue in an objective way. How can you keep a large number of temporary workers like that? How can you deny them many facilities which the court has already And you want a blan sanctioned? ket permission from this House.. T can

not agree. So, what I am requesting you is that the Minister should reconsider the matter. The undue hasti; the Govenment has shown in introducing an Ordinance 25 before the Parliament Session was to commence, also shows how bad it is. This is all that I have to say..

श्री प्रसोध महाजन : उपसभाष्यक्ष जी, भाग्य की विडंबना देखिए कि इस सदन में इस विषय पर कुल ब्राठ लोग बोले, जिनमें से छह ने विधयकों का विरोध किया, मंत्री के सिवाय समर्थन में केवल एक व्यक्ति मिले ब्रौर फिर भी शायद यह विधयक सम्मत होने की संभावना हो ।

उपसभाध्यक्ष जी, शाहवानो केस के वाद यह दूसरा विधेयक है, जो पूर्णतः प्रतिगामी और जन विरोधो है। सरकार इस विधेयक की ओर कितनी मामूली दष्टि से देख रही है, इसका स्पष्टीकरण तो इस वात से होता है कि मंत्री महोदय के भाषण का पहला वाक्य था कि एक शाब्दिक परिवर्तन है "ट्रिव्यूनल" की जगह "कोर्ट" लिखो और आपको आश्चर्य होगा, जव लोक सभा में यह सम्मत हुआ तब भी मंत्री महोदय के भाषण का पहला वाक्य था कि इसमें ट्रिव्यूनल की जगह कोर्ट लिखो ।

अव उपसभाध्यक्ष जो, 24 जनवरी, 1976 को बर्मा शैल का राष्ट्रीयकरण होकर भारत-पेट्रोलियम हुआ और आज 8 अगस्त, 1988 को इस विषय पर हम यहां विचार कर रहे हैं। 12 वर्ष में ज्ञान का सर्वोदय सरकार के पास नहीं हुआ ! अव यह ज्ञान इन्हें 12 वर्ष के बाद क्यों ग्राया यह थोड़ा सा ढुंटना मनोरंजक और उद्बोधक होगा और सरकार की मजदूर विरोधी नीतियों का प्रदर्णन होगा।

उपसभाध्यक्त महोदय, 24 जनवरी, 1976 को राट्रीयकरण के पश्चात् इस प्रकार का विश्वेयक लाकर समानता का निर्माण किया जा सकत था, लेकिन हुआ नहीं 1 24 जनवरी, 1976 से पहले 1973-74 में कर्मचारियों का बर्मा-गैल के साथ समझौता हुआ था, औद्योगिक

267 Bharat Petroleum Cor. [RAJYA SABHA] oj voration (Determination o

[श्री प्रनोद महाजन]

विवाद ग्राधिनियम के अनसार सरकार उसे तोड नहीं सकती थी। ग्रच्छा होता, सरकार आने वाले सभी नए कर्मकारियों को उस बर्मा-गैल के समझौते के अंतगंत मान लेती और उसी प्रकार का बेतन देती, लेकिन ऐसा हम्रा नहीं, जो 80 प्रतिशत नए कर्मचारी आए, उन्हें नए निश्चित वेतन पर रखा गया, कंसोलिडेटेड पे पर । व्यवस्थापन ग्रौर मजदूरों में झगड़ा चला, न्यायालय के माध्यम से 1978 से 1988 तक जो झगडा चला. उसमें हर कदम पर व्यवस्थापन हारा ग्रौर हर कदम पर मजदूर जीते । किसी भी न्यायालय का, किसी झौद्योगिक निगम 🕬 कोई एक निर्णय व्यवस्थापन के पक्ष में नहीं गया । इस कंपनी ने माना नहीं, बार-बार न्यायालय के दरव जे खटखटाते रहे ग्रौर बार-बार न्यायालय की ग्रोर से थपेडे खाते रहे। इसके बाद जीत जो मजदूरों ने 12 वर्ष की लंबी लड़ाई के वाद जीती, दुर्भाग्य से संसद के बहमत का दुरुपयोग करके मजदूरों की जीत को हार में बदलने का यह घिनौना ग्रापराघ हो रहा है। इतिहास में कभी इस प्रकार के प्रय स का दूसरा उदाहरण नहीं मिलेगा कि हारने वाले जो लोग हैं, उन्होंने खेल का नियम बदल दिया । अच्छा होता, हार-जोत का खेल चल रहा था मजदूर ग्रीर व्यवस्थापन के बीच में, तो स्नाप न्यायालय में जाते, लेकिन दर्भाग्य से हारने के बाद कंपनी ने ग्रौर सरकार ने नियम वदलने के लिये यह नया विघेयक लाया।

में महाराष्ट्र से आता हूं। महोदय, आप कवड्ढी खेल के बारे में जानते हैं। हम जब कबड्ढी खेलने जाते हैं और किसी को जब छूते हैं तो वह आउट हो जाता है। लेकिन यह नया नियम ऐसा है कि यदि मजदूर मालिक को छुए तो भी मजदूर ही आउट हो जाएगा और यदि मालिक मजदूर को छुए तो भी मजदूर ही आउट हो जाएगा। अब यदि इस प्रकार का विचित्र नियम बनाकर आप शासन करोगे तो यदि कोई आपकी सरकार को मजदूर विरोधी कहे तो उसमें गलती नहीं हो मकसी।

महोदय, इस विधेयक के भीछे सरकार का कहना यह है कि उन्हें समान काम के लिए समान बेतन की नीति लानी है। हम उससे तत्वशः सहमत हैं । एक राष्टीय वेतन नीति आए जिसमें कि समान काम के लिए समान दाम हो इस पर कोई आपत्ति नहीं हो सकती है लेकिन इस नीति की बलिबेदि पर पहले भारत पेटोलियस कार्पोरेशन के मजदूर ही क्यों चढ़ाए जा रहे हैं ? महोदय, मैं सारे सार्वजनिक उद्योगों की चर्चा नहीं करता हं, लेकिन जिन रिफायनरी की चर्चा है, क्या ग्राय०ग्रो०सी० ग्रौग हिंदुस्तान पैट्रोलियम में एक ही नीति है हो सकता है आप मंहगाई-भत्ते की बात करें, लेकिन घर या अन्य प्रकार एक सुविधाएं हों इसमें आज तो आय० आ० सी० ग्रौर हिंदूस्तान पैट्रोलियम में एक नीति नहीं है । महोदय, मंत्री महोदय जानते होंगे कि जैसे भारत पट्टोलियम कुछ कंपनियों को मिलाकर बना है उसी प्रकार हिंदुस्तान पैट्रोलियम कुछ कंपनियों को मिलाकर बना है। अब इस व्यवस्था के तहत आप मजदूरों का वेतन घटाना चाहते हैं । यह पहला ग्रवसर नहीं है । जीवन बीमा निगम बना उसमें भी ढे₹ सारी कंपनियां आईं, बैंकों का राष्ट्रीयकरण हग्रा. उसमें भी हेर सारी कंपनियां आई। बैकों का राष्ट्रीयकरण के समय जब एक नयी वेतन नीति बनायी गयी तब क्या वह बेतन दिया गया जो सबसे कम था या ग्राप ने मजदूरों का वह वेतन दिया जो सबसे ज्यादा था । मैं रिफायनरीज के लिए समान काम और समान वेतन के विरोध में नहीं हं, लेकिन यदि उदाहरण के लिए भारत पैट्रोलियम के लोगों को सबसे ग्रधिक बेतन मिलता है और आप समान वेतन और समान दाम की नीति लाना चाहते हो तो आप सब को भारत पैट्रोलियम का बेतन दे दीजिए, मुझे उस में कोई ग्रापत्ति नहीं है। लेकिन ग्राज तक दस, पंद्रह, बीस न्यायालयों में यह बात सिद्ध हई है कि आपको बेतन घटाने का कोई अधिकार नहीं है। यहां तक कि जो उद्योग घाटे में चलते हैं. करोडाँ

के घाटें में चलने वाले उद्योगों में भी ग्राप को वेतन कम करने का किसी प्रकार का ग्रधिकार नहीं है ग्रौर मुझे डर है कि इस विधेयक के ढारा ग्राप यह चीज लाना चाहते हैं (समय की घंटो) ।

उपसभाष्यक्ष जी, इस विधेयक में दो बातें हैं जिनकी और मैं ग्रापका ध्यान आकर्षित करना चाहंग । एक बात का इस विधेयक में यह कही गयी है कि सौद्योगिक विवाद नियम किसी ग्रन्य विधि, किसी करार का अधिनिर्णय, किसी कोर्ट का अधिनिर्णय इन पर लागु नहीं होगा। ग्रब इसका ग्रर्थ यह हो गया कि भारत पेटोलियम के हमारे मजदुर बंध बंधग्रा मजदुर हो गये । वे कहीं नहीं जा सकते । ग्रब ग्रगर उन्हें लेवेटरी भी चाहिये तो---They cannot go to manegement and ask for it. The management will say 'There is the law; you go to Parliament, the supreme authority, to get a lavatory.

क्योंकि कोई भी नियम यदि बनना है तो वह स्कीम यहां आयेगी और सदस्यों को चर्चा करनी होगी और मजदूरों को क्लैक्टिव बारगेनिंग का जो ग्रधिकार सैंकड़ों वर्षों की लडाई के बाद मिला है, वह आपने छीन लिया है । ग्रापने मजदूरों को बंधुग्रा मजदूर बना दिया है। वह किसी न्यायालय में नहीं जा सकता , कोई समझौता नहीं कर सकता । उनके पास एक ही चारा है कि जब स्राप पालियामेंट में कोई नियम ल स्रोगे तब तक वह पड़ा रहेगा। वह पालियामेंट में वह बोल नहीं सकता। क्या म्राप कोई ऐसा क्लाज नहीं डाल सकते कि जो नीति बनेगी वह मजदूरों के साथ बात करके बनेगी । दूसरी बात मैं यह कहना चाहता हूं कि यह विधेयक भूतलक्षी प्रभाव मांगता है । मैं नयी समान नीति का दावा तो समझ सकता हं, परन्त मंत्री महोदय भूत में क्यों जाना चाहते हैं। इसका भी एक रहस्य है कि ग्राज तक न्यायालयों में जो झगड़ा चला है, उसमें न्यायालयों ने ग्रांतिम निर्णय यह दिया है कि भारत पेटोलियम के मजदूर हिन्दूस्तान कम्पनी से 5 करोड रुपया लेने के हकदार हैं। To be exact, Rs. 4.68 crores.

यह जो साढे चार करोड रुपया है वह सरकार डुबाना चाहती है। मैं मंत्री महोदय से यह पूछना चाहता हं कि यह रेट्रोस्पेक्टिव शब्द तो ग्रापने केवल इसलिये लिया है कि आपने साढे चार करोड़ रुपया देना नहीं है।

3.00 P.M.

उपसभाध्यक्ष जी, दुर्भाग्य देखिये, ज्योत्सना कम्पनी को हम साढे छः करोड रुपय। देते हैं, दो महिलाओं को, ग्रीर जो बेचारे मजदूर मेहनत करके इस देश के तेल उद्योग में मदद कर रहे हैं उन मजदूरों की जब से 5 करोड़ रुपया जो न्यायालय ने दिया है, वह चुराने के लिये मंत्री महोदय रेट्रोस्पेक्टिव एफेक्ट का शब्द लाते हैं। इसलिये अन्त में मझे इतना ही कहना है कि ब्रह्म दत्त जैसे एक समाजवादी विचार-सरनी नेता की झोर से इस प्रकार का विधेयक ग्राये, इससे बुरी बात ग्रीर कोई नहीं हो सकती ? मैं उन्हें प्रार्थना करूंगा कि 12 साल के बाद तो वे कम से कम अपनी अन्तरात्मा को जागृत करें, मजदूरों का विचार करें अन्यथा यह लड़ाई यहां समाप्त नहीं होगी ग्रीर इसकी कठिनाइयां हम सबको भगतनी पडेंगी ।

उपलभाष्यका (श्री जगेश पसाई) : श्री ब्रह्म दत्त जी

श्रो वहा दत्त : उपसभापति महोदय...।

थी राम अवधेश सिंह : मैं...

उपसनाध्क (श्री जगेश देसाई) : आप तब नहीं थे, इसके बाद उन्होंने रिष्लाई भी दे दिया । देखो राम ग्रवधेश जी, ग्राप हाउस में बैठे नहीं रहते, ग्राप नहीं थे...

श्री राम ग्रवधेश सिंह : महोदय, दो मिनट... यह हम्रा...

VICE-CHAIRMAN (SHRI JAGESH DESAI): No, I cannot allow you. Now the reply is to be given by the Mover. At the time of third Reading, I will give you some time....No please, I have to conduct House. I cannot allow this. Even in the morning, at the time of Special Mentions, I gave you the advantage.

ग्राप हमेशा ऐसा करते हैं। सुबह भी जब साह जी का स्पेशल मेंशन लिया गया मैंते

270

271 Bharat Petroleum Cor. [RAJYA SABHA] poration (Determination

[Shri Jagesh Desai]

आपको इजाजत दी ऐसा करना ठीक नहीं है ।

श्रो बद्ध बत्तः उपसभाध्यक्ष महोदय, मैं उन सभी माननीय सदस्यों का आभागी हूँ जिन्होंने इसमें भाग लिया । माननीय प्रमोद महाजन साहब ने तो यह कहा कि आठ में से छः ने विरोध किया । मेरा नम्प्र निवेदन यह है कि मैं प्रपनः वात समझाने में जायद समर्थ नहीं हुन्द्रा । यहां समाज-वाद की वात भी आई, ग्रन्तरात्मा की वात भी आई, यह वात मैं दोहराना चाहता हूं कि मेरा विश्वास भी समाज-वाद में है, भेरी पार्टी का विश्वास भी समाजवाद में है

अर्थो राम अवधेश सिंहः पार्टीका तो नहीं है, ग्रापकः है यानहीं....

श्री कहा दत्तः ऐसा है कि समाजवाद का ठेका खाली समाजवाद का नाम लेने से नहीं मिलता है, समाजवाद ग्राचरण से मिलता है । सबसे पहले समाजवाद में सुनने की ग्रादत होनी चाहिए । यह अन्तरात्मा की बात जहां तक है, अन्तरात्मा तो नहीं तर्क में मैं विख्वास करता हूं कि वात तर्कसंगत यादमी की होनी चाहिए, विवेकपूर्ण होनी चाहिए धौर में इस वात से पूर्णतः याग्वस्त हूं कि यह जो विधेयक लाया गया है यह पूर्णतः तर्कसंगत है । इसका कारण हैं ।

मान्यवर, मैंने चेष्टा की वताने की कि हमारी इस कम्पनी में पूरे जो कर्मचारी हैं उनकी तादाद 7,733 हैं और राष्ट्रीय-करण से पहले जो कर्मचारी हैं उनकी तादाद रिफाइनरी में 276, मार्किटिंग में 137, कुल 413 है और हमने इसमें प्रावधान किया है कि उनको व्यक्तिगत पे देकर उनकी पे में कोई कमी नहीं की जाएगी, उनको पूरा संरक्षण दिया जाएगा । मार्किटिंग का हमारा जो विभाग है उसमें 521 पुराने आदमी हैं। जिन्होंने नई अतें मान ली हैं और मोई नया हमारा कर्मचारी या अधिकारी ऐसा नहीं है कि जिसको पुरानी शर्तों के ऊपर रखा गया हो । 4,935 नए लोग नई शतौं पर हैं। अब केवल दिक्कत यह है कि 1864 नए व्यक्ति जो रिफा-इनरी के विभाग में लगाए गए हैं वे यह कह रहे हैं कि रिफाइनरी में हमको पुरानी शर्त दीजिए ।

ग्रब मान्यवर, एक वात में बताना चाहता हं । समाजवाद का अर्थ होता है कि विषमता को दूर करना और मैं तो साधारण परिवार का, यह समझता हूं कि ज्यादातर लोगों का लाभ जिसमें हो। सवसे कम बेतन जिसको इस कम्पनी में मिलता है उसको अगर हम पूराने हिसाब से बेतन दें, मैं ज्यादा वेतन वालों की वात नहीं कर रहा हं और मेरी राय में हमारे मित्र श्री बलराम जी, जो कम्यू-निस्ट पार्टी स्नाफ इंडिया से ताल्ल्क रखते हैं, प्रमोद महाजन जी, मलबीय जी, जो समाजवाद के ग्रधिवक्ता हैं, समाजवाद के व्याख्याता हैं। मेरा यह मानना है कि ज्यादा से ज्यादा लोगों को जिससे फायदा हो, वह समाजवाद है। पुराने हिसाब से उनको 1310 रुपया मिलता है, नए हिसाब से उनको 1625 रुपया मिलता है, 325 वनया ज्यादा मिलता है । मैं नहीं समझता कि इसका विरोध करने से समाजवाद का कोई ग्रभिप्राय सिद्ध होता है। सवाल यह है कि अगर हम यह बात मान लें कि कुछ लोगों को जिनकी तादाद 1864 है कुल 7733 में से, उनको पुराने वेतनमान दे दें तो हमारे यहां एक द्वीप वन जाएगा. ग्राइलैंड ऑफ प्रास्पेरिटी। किसी भी संस्था में आइलैंड औंफ प्रास्पेरिटी बनाना न्यायसंगत नहीं होगा ।

दूसरा सवाल यह है कि क्राज जो बेतनमान हम उनको देंगे बह सभी 7733 लोगों को मिलेंगे। जिन 4-5 करोड़ रुपए का जिक प्रमोद महाजन जी ने किया है बह 1864 लोगों तक सीमित है सारे लोगों को दिया जाए तो बहुत ज्यादा खर्चा हो जाएगा और इसका ग्रसर

273 Bharat Petroleum Corporation (Determination

आइल कंपनियों तथा सार्वजनिक वाकी उदयोगों पर पडेगा। मैं यह दावा नहीं कर रहा हं कि सारे सार्वजनिक उपकमों में एक से वतनमान हैं, लेकिन ग्राइल) कंपनीज में हम एक समान नीति रखते हैं ग्रीर उसके लिए हम पहले ग्रपना कर लें और सार्वजनिक खर्चा पुरा उसके लिए पर भार न बनें, ग्रयं व्यवस्था साधन जटाएं ताकि हम हम ग्रपने ग्रपने साधनों से काम कर सकें !

दसरी बात ग्राडिनेंस लाने की कही गई कि ग्राडिनेंस लाने की क्या जरूरत थी। हमने चेष्ठा की कि लोकसभा में इसे पास कराएं ग्रौर हमने चेष्टा की कि राज्य सभा में उसी समय इसे ले ग्राएं लेकिन ग्राखिरी बक्त में यह पास वहां चंकि यहां हम इसे नहीं ला हम्रा, इसलिए इसमें न्यायालय या सदन की पाए । ग्रवमानना की बात नहीं है । न्यायालय उस परिधि में काम करता है जो वर्तमान कानून हैं झौर संसद जनहित में, सार्वजनिक हित में काम करती है। तो इस बिल का उददेश्य यह है कि हमारी इन पेट्रोलियम साधारणतया एक समान कंपनियों में वेतनमान हों, एक ऐक्वर्य का द्वीप,एक ग्राइलेंड ग्राफ प्रास्पेरिटी यहां न बने। दूसरे हम यह भी चेष्टा करते हैं कि हम इसे तानाशाही के रूप में लागू नहीं करना चाहते हैं, जो स्कीम बनेगी वह हम सदन को भी सुचित करेंगे, मजदूर नेताओं को भी स्पथ्ट करेंगे। हर तेल कंपनी में हमारा यह प्रयास है कि वहां का न्यनतम वेतन ज्यादा हो क्योंकि वे बडे खतरनाक इलाकों में काम करते हैं। इसलिए उनको मकान झौर दूसरी सुविधाएं देने का प्रयास किया जाता है । यह आशंका करना निर्मल है कि इसको बिना समझे हम लागु कर रहे हैं। मैं शायद समझाने में ग्रसमर्थ रहा, उसके ग्राधार पर ये मददे उठाए गए हैं जो निर्मल हैं।

श्वी प्रमोद महाजन : जो 5 करोड़ आज तक न्यायालय ने कहा है कि उनको देना है क्या इस विधेयक के बाद भी वह रकम दी जाएगी ? क्या आप

[8 AUG. 1988] of> Conditions of Service 274 of Employees) Bill, 1988

न्यायालय ने जो कहा है उसको डुबाना चाहते हैं ?

श्री अहम्बद्दाः ग्रगर हम चन्द लोगों को बङ्गाकर रुपया दें तो इससे हमारे यहां ऐश्वर्य का द्वीप बन जाएगा । ग्राप इसकी बकालत कर रहे हैं ? हम तो 7733 देना चाहते हैं

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Are you withdrawing your Resolution, Mr, Mahajan?

SHRI PRAMOD MAHAJAN: I am not.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I shall first put the Resolution moved by Shri Pramod Mahajan to vote. The question is: (

'That this House disapproves of the Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Ordinance, 1988 (No. 6 of 1988) promulgated by the President on the 2nd July, 1988."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I shall now put the motion moved by Shri Brahm Dutt to vote. The question is:

"That the Bill to empower the Central Government to determine the conditions of service of the officers and employees of Bharat Petroleum Corporation Limited and for matters connected, therewith, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): We shall not take up clause-by clause consideration.

Clause 2 was added to the Bill.

Clause 3—Power of Central Government to frame schemes to 275 Bharat Petroleum Cor. [RAJYA SABHA] of Conditions of Services 276 poration ^Determination of Employees) Bill, 1988

[Shri Jagesh Desai] determine conditions of service of officers and employees.

THE VICE-CHAIRMAN (SHRI (JAGESH DESAI): We shall now take up consideration of clause 3. There are two amendments.

श्री प्रमोद महाजनः मैं आपकी अनुमति सेयह संशोधन पेश करता हुं:

"पष्ठ 2, पर पंक्ति 23 से 27 'म्रोद्योगिक में विवाद ग्रधिनियम. 1947 में या किसी अन्य विधि में या तत्समय प्रवत्त किसी करार, परिनिर्धारण ग्रधिनियम या ग्रन्य लिखित में किसी बात के होते भी हए और किसी न्यायालय, प्रधिकरण या ग्रन्थ प्राधि-करण के किसी निर्णय. डिकी या ग्रादेश के होते हुए भी,' शब्दों को निकाल दिया जाये ।

पृष्ठ 2 पर पंक्ति 42 में 'भूतलक्षी प्रभाव देने' के स्थान पर 'प्रभावी बनाने' शब्द प्रतिस्थापित किये जायें ।

मैंने दो मुद्दों पर दो अमेंडमेंट द्वारा ग्राग्रह किया है श्रौर मैं फिर इसे दोहरान¹ चाहता हं कि वे 500 मजदूर हैं या 5000 मजदूर है लेकिन जिनके 10 वर्ष के काम के पश्चात पांच करोड़ की मजदूरी देना पर बंधनकारक है उनकी कारपोरेशन मजदूरी डुबाने का सीधा-सीधा काम यह भूतलक्षी प्रभाव यह सरकार करना चाहती है । इसलिए मैं श्राग्रह करूंगा कि इस "भतलक्षी प्रभाव देने" गब्द को हटाया जाये । दूसरे इसी ग्रधिनियम में मजदरों के विस्थापन के साथ चर्चा करके द्रपनी समस्यात्रों का समाधान करने का जो अधिकार है वह इससे टूटा जारहा है। मैं चाहूंगा स्राप मेरे इन दोनों संगोधनों को स्वीकार कर लें।

The questions were put and the *ryjotions were negatived*.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I shall now put clause 3 to vote. The question is:

"ThHt clause 3 stand part of the > Bill." The motion was adopted. Clause

3 was added to the Bill. New

clause 4-Repeal and saving

THE VICE-CHAIRMAN (SHRI j JAGESH DESAI): New clause 4 is to be inserted. Amendment No. 2 by Shri Brahm Dutt.

SHRI BRAHM DUTT; With your permission, I beg t_0 move:

2. "That at page 3, *after line* 20, the following be inserted, namely: — Repeal and saving.

•4. (1) The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Ordinance, 1988^ is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.*"

The question was put and the motion was adopted.

New clause 4 was .added to the Bill, Clause 1—Short title

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): We shall now take up consideration of clause 1. There is one amendment by Shri Brahm Dutt.

SHRI BRAHM DUTT: I beg to move:

1. "That at page 1, *for* lines 9-10, the following be substituted, namely: —

'I. (1) This Act may be called the Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Act, 1988.

(2) It shall be deemed to have come into force on the 2nd day of July, 1988.'

- 277 Bharat Petroleum Cor-[8 AUG. 1988] poration (Determination
- The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I shall now put clause 1, as amended, to vote.

The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause .1, as amended, was added to the Bill.

The enacting formula .and the title were added to the Bill.

SHRI BRAHM DUTT: Sir, with your permission, I beg to move:

"That the Bill, as amended, be passed."

The question was proposed.

श्री राम अवधेश सिंह : मान्यवर, मैं ज्यादा बक्त नहीं लंगा क्योंकि हमारे साथी मालवीय जी ने और प्रमोद महाजन जी ने जिन बातों को कहा है उनको मैं दोहराऊंगा नहीं । लेकिन मैं यह जरूर अपेक्षा रखता था कि इस तरह का मजदूर विरोधी बिल एक भूतपूर्व समाजवादी नेता कभी भी सदन में नहीं लायेंगे . . .

श्री बहमदत्तः वर्तमान कहिये।

श्री राम अवधेश सिंह : इसलिए कह रहा हं कि आप ऐसी जमात में हैं कि आप अपनी इच्छा चला भी नहीं सकते यह जानते हए भी कि यह ठीक है। इस जमात में चलाना ग्रापके लिए ग्रसम्भव है।

श्री प्रमोद महाजन: जमात में गये तो अपनी इच्छा से ।

श्री राम ग्रवधेश सिंह: महोदय, इस बहस के दौरान मंत्री महोदय के सामने मैं यही कहना चाहता हं कि इनके विभाग के अफसर इतने हाबी हैं कि सही बात इन तक पहुंचती नहीं है। हम लोग जब कोई बात बोलते हैं

या लिखते हैं तो ऐसी ऐसी गलत बात इनके हस्ताक्षरों से भिजवा देते हैं कि ग्राप कल्पना नहीं कर सकते हैं । इनके मंत्रालय में बहुत से विभाग हैं, जैसे गैस विभाग है, पेट्रोलियम विभाग है। ये लोग ऐसी बात लिखकर भिजवा देते हैं कि उनसे ब्रिच आफ प्रिविलेज बनता है। इस संबंध में मैं दो तीन चिटिठयों का हवाला देना चाहता हूं । जिनमें इन्होंने लिखा है.... (व्यवधान) ।

उपसमाध्यक्ष (श्री जगेश देसाई): आपको दो मिनट दिये गये थे, आप लम्बी मत कहिए। एक मिनट में समाप्त कीजिए ।

श्री राम ग्रवधेश सिंह : श्रीमन, मैं सदन के माध्यम से यह बात कहना चाहता हं । इनके विभाग के लोग इनको गलत सूचना देकर पत्र भिजवा देते हैं । ग्राप जानते हैं कि भारत सरकार ने हरिजनों ग्रौर ग्रादिवासियों को गैस के संरक्षण में गारण्टी दी हुई है, लेकिन जब गैस की एजन्सी दी जाती तो कोई न कोई बहाना बनाकर खासकर हरिजनों ग्रौर ग्रादिवासियों की एजेन्सीज टरमिनेट कर दी जाती है और मेरे पास 12 ब्रादमियों की ऐसी सूची है जिनको बिना शो काज नोटिस दिये एजेन्सी टरमिनेट कर दी गई।

उपसभाध्यक्ष (श्री जगेश देसाई) : ग्राप उनको लिखकर दे दीजिए।

श्री राम ग्रवधेश सिंह: श्रीमन, मैंने उनको लिखा है। इनको मैं भिजवा दंगा। मैं चाहता हूं कि मंत्री महोदय इन पर विचार करें, गौर करें। चुंकि मंत्री महोदय समाजवादी रह चुके हैं, इसलिय मैं उनके सामने हरिजनों और आदिवासियों का मामला ला रहा हं।

उपसभाध्यक्ष (श्री जगेश देसाई) : ज्रव ग्राप समाप्त कीजिए ।

279 Delh' Unive:

श्री राम अवधेश सिंह : श्रीमन में यह बात सदन में इसलिए ला रहा हूं कि इनके अधिकारी किस तरह से इनको गलतफहमी में रखते हैं। ऐसी सूचना देते हैं इनके हस्ताक्षर से ऐसी वातें लिखकर जिजवा देते हैं कि उनसे बीच आफ प्रिविलेज बनेगा ज्यवयान) में चाहता कि ये इन मामलों को खद देखें और फाइल मंगाकर देखें कि इन मामलों में शो काज नोटिस भी नहीं दिया गया है और विना सफिसियेन्ट कारणों के उनकी एजेन्सीज टरमिनेट कर दी गई। मैं चाहता हं कि इनको रिवाइव किया जाये। और नेचरल जस्टिस की जो मांग है उसका पालन जिन अफसरों ने नहीं किया है उनको किसी वजह से माफ नहीं किया जा सकता है और उन अफसरों को पनिश किया जाना चाहिए । अगर आप उनको पनिश नहीं करेंगे तो ये आपके माथे पर अपने पाप को छिपाना चाहते हैं। गरीब लोगों के साथ जो पाप किया गया है उसको छिपाय। नहीं जा सकता है। ग्राप इनको पनिश कीजिए ।

श्री सत्य प्रकाश मालवीय : श्रीमन्, में थौडा-सा निवेदन करना चाहता हं।

उपसमाध्यक्ष (श्री जगेश देसाई) : ग्राप बोल चुके हैं, इसलिए आप बैठ जाइए।

श्री सत्य प्रकाश सालवीय : मैं माननीय मंत्री जी से सिर्फ यह जानना चाहता हूं कि उनके विभाग के जो कामगार हैं, कर्म-चारी हैं. क्या उनको जानकारी है कि उनमें असंतोग है ? ऐसी स्थिति में क्या वे अपने विभाग के कर्मचारियों और कामगारों को बुलाकर ; उनके साथ बैठकर, उनसे बात करने के लिए तैयार हैं या नहीं ?

श्री बहम दत्ता : श्रीमन्, मैं यह निवेदन करना चाहता हूं कि माननीय सदस्य ने बहुत महत्वपूर्ण सव,ल उठाया है और उन्होंने अच्छा बात कही है । मैं यह कहना चाहता हूं कि हम उनके अधिकार छीनने नहीं जा रह है। मैं यह बात पहले की बता चुका हूं कि जो स्कीम बनेगी उसमें मजदूरों के नेताओं के साथ बैठकर हम विचार करेंगे, उनके साथ डिसकस करेंगे, । दूसरी बात समाज-वादी होने की कही गई है। जहां तक किसी को समाजवादी करने की बात है, मैं यह साफ कहना चाहता हू कि कोई व्यक्ति किसो भी पार्टी में हो, समाजवादी कहने से माजवादी नहीं बन जाता है। जहां तक एजेन्सी देने की बात है, हमारा पुरा-पूरा प्रयास रहता है कि जो भी उत्तर भेजा जाये वड़ सोच-समझ कर भेजा जाये। अगर किसी के साथ कोई अन्याय करता है तो साधारणत: छोड़ा नहीं जाएगा।

श्री राम अवधेश सिंह: जो अधिकारी गलत सूचना देते हैं, उन पर भी आप विश्वास कर लेते हैं । अभर प्रमाण मिल जाये तो आपको फांसी दे देनी चाहिए (व्यवधान)

श्रो बह्म दत्तः मैंन तो उनको फांसी देसकता हूं और न आपको फांसी देसकता हं।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); The question is:

"That the BUI, $_{\rm as}$ amended be passed."

The motion was adopted.

The Delhi University (Amendment) Bill, 1988

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Mr. Vice-Chairman, Sir, I move:

"That the Bill further to amend the Delhi University Act, 1922, be taken into consideration."

The new education policy, envisages development of autonomous colleges. This was also mentioned in the the Education Commission Report of 1964 and 1966. The programme of Action to implement the policy has stated that about 500 colleges should be developed as autonomous colleges in the Seventh Plan. In pursuance of